## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 168 OF 2015

#### 14<sup>th</sup> May, 2018 Dated:

#### Hon'ble Mr. Justice N.K. Patil, Judicial Member Present: Hon'ble Mr. S.D. Dubey, Technical Member

### In the matter of:

Power Grid Corporation of India Ltd			•	Appellant(s)
Central Electricity Regulatory Commission & Ors			•	Respondent(s)
Counsel for the Appellant (s)	:	Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran		
Counsel for the Respondent(s)	:	Mr. K.S. Dhingra for R-1		
		Mr. S. Vallinayagam for R-5		
		Mr. E.R. Kumar Ms. Raveena Rai Ms. Aishwarya Dash for R-17	7	

# ORDER

The learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents pray for three weeks time to enable them to file their respective written submission in this matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for both the parties are permitted to file their respective written submission on or before 05.06.2018, after duly serving copy on the other side.

List this matter for hearing on 10.08.2018, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey) **Technical Member** tpd/vt

(Justice N.K. Patil) **Judicial Member**